Written Answers to

## Inter-State boundary dispute between Assam and its neighbouring States

3744. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of any inter-State boundary dispute between Assam and its neighbouring States, particularly, with Mizoram and if so, the details and the status thereof; and
- (b) the measures taken by the Central Government to amicably solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are some issues relating to demarcation of boundaries between the states of Assam-Nagaland, Assam-Arunachal Pradesh, Assam-Meghalaya and Assam-Mizoram. The approach of the Central Government has consistently been that inter-state boundary disputes can be resolved only with the willing cooperation of the state Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding. The Government of Assam had filed original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland and Assam-Arunachal Pradesh, respectively. The Supreme Court of India has appointed a Local Commission for identification of the boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court vide its order dated 20.08.2010, inter alia, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators. Co-mediators, after series of meetings with the Governments of Assam and Nagaland and other stakeholders, submitted a report to the Supreme Court of India in October, 2013. In respect of Assam-Arunachal Pradesh boundary dispute, the Local Commission has submitted its final report to the Supreme Court of India in June, 2014.

In so far as, boundary dispute between Assam and Meghalaya and Assam-Mizoram is concerned, the Central Government has advised both the State Governments to settle the dispute amicably.

## Exodus of Reangs/Tuikuk from Mizoram

3745. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

whether the Reangs/Tuikuk who exodussed from Mizoram do not want to come back to Mizoram from Tripura despite positive efforts of Government of Mizoram and if so, the details thereof;